

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 124 OF 2020

IN

WRIT PETITION NOS.703 OF 2019 AND 912 OF 2018

Mr. Vinay Anant Verlekar

..... Petitioner

V e r s u s

Narayan P. Mayekar

..... Respondent

Mr. J. Godinho, Advocate for the Petitioner.

Mr. D. Pangam, Advocate General with Mr Sagar Dhargalkar, Additional Government Advocate for the Respondent nos.1 to 3.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 11th August, 2020

P.C.

1. According to us, there is really no case of contempt made out against the respondent nos.1, 2 and 3 since, admittedly, these respondents have paid the rent to the account of Mr. Siddesh Verlekar, respondent no.4 herein, though wrongly styled in as respondent no.7. From the order made by us, it is apparent that this Siddesh Verlekar and two others were to share the rent amount proportionally with the petitioners. In fact, a statement was made

on behalf of Mr. Siddesh Verlekar and two others that they would share the amount proportionally.

2. Accordingly, we issue notice to respondent no.4 to show cause as to why action under the Contempt of Court's Act be not taken against him.

This notice is now made returnable on 17th August, 2020.

3. In addition to the usual mode of service, private service is also permitted.

4. We make it clear that if the respondent no.4-Siddesh Verlekar does not appear in this matter despite of service, then, apart from the issue of action under the Contempt of Court's Act, we may even consider issuing directions to respondent nos.1, 2 and 3 to directly make proportional payments to the petitioners herein.

5. Stand over to 17.08.2020.

M. S. JAWALKAR

arp/*

M. S. SONAK, J.